

The O.A. is disposed of in the afore-stated terms, with no order as to costs.

The Respondents shall report compliance to this Tribunal after one month and the matter be listed for that purpose only after 45 days from today. Otherwise the O.A. is disposed of.

MEMBER(ADMN.)


VICE-CHAIRMAN

Order dated: 28.09.2006

Copy of Order
may be given to
both the Counsel

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways.

Ld. Standing Counsel for the Railways seeks two months time to get instruction, so far as the Applicant is concerned.

The case is posted to 01.12.2006.


Member (Admn.)

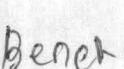
Order dated: 01.12.2006

Ld. Counsel for both the parties are present.

Memo has been filed by the Respondents reporting compliance of the order dated 27.07.2006 passed by this Tribunal, which is noted and the O.A. is disposed of accordingly.


Member (Admn.)

A memo at fl-A
may be seen.
for compliance of
order.


Bench